

**HIGH COURT OF JAMMU AND KASHMIR AND LADAKH**

(Office of the Registrar Judicial at Jammu)

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Sub: Judgment dated 10.04.2023 passed by Hon'ble Supreme Court in Writ Petition (Civil) No. 82 titled Ajay Shankar Srivastava Vs. Bar Council of India and Anr for implementation of Certificate and Place of Practice (Verification) Rules-2015.

C/w Transferred Case (Civil) No. 126 of 2015 Titled Ajayinder Sangwan Vs. Bar Council of India & Ors.

Ref: Notification No. 3041 of 2024/RG/LP dated 12.12.2024, issued by the office of Worthy Registrar General, High Court of J&K and Ladakh at Jammu.

**ORDER**

No: 294/RJ/HCWJ/2024

Dated:- 13.12.2024

On the subject and reference captioned above, It is hereby ordered that S/Shri Zia-Ul-Qamer, Head Assistant (Mob No.7006781176), and Arun Kumar, Junior Assistant (Mob No. 9858580728), shall receive the requisite forms along with the self-attested documents and demand drafts from the advocates, complete in all respects, strictly as per the notification referred to above, and consolidate the data as per Annexure A, in Excel format appended to the said notification for its onward submission on the e-mail address lpsection31@gmail.com.

All the concerned shall submit their requisite forms along with the self-attested documents and demand drafts from the advocates before the above-named officials by or before 31.12.2024 from 9:30 AM to 4:30 PM.

For any query, the concerned advocates may directly contact the above-named officials on their mobile numbers as mentioned herein.


  
13 (Sandeep Kour)  
Registrar Judicial

2717  
No: 294/RJ/HCWJ/2024

Dated: 13.12.2024

**Copy to the :**

1. Worthy Registrar General, High Court of Jammu and Kashmir and Ladakh, for kind information. This is in reference to your office Notification No. 3041 of 2024/RG/LP dated 12.12.2024.
2. President J&K High Court Bar Association Jammu, for kind information and necessary action.
3. In-charge N.I.C High Court Wing, Jammu for uploading on the official website.
4. Sh. Zia-Ul-Qamar, Head Assistant
5. Sh. Arun Kumar, Junior Assistant  
..... High Court Wing, Jammu, for information and necessary compliance. A copy of Notification No. 3041 of 2024/RG/LP dated 12.12.2024 is enclosed herewith.

  
13  
Registrar Judicial

# HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

(Office of the Registrar General at Jammu)

\*\*\*\*\*

**Subject:-** Judgment dated 10.04.2023 passed by Hon'ble Supreme Court in Writ Petition (Civil) No.82/2023 titled **Ajay Shankar Srivastava Vs. Bar Council of India & Anr** for implementation of Certificate and Place of Practice (Verification) Rules-2015.  
c/w Transferred Case (Civil) No 126 of 2015 Titled **Ajayinder Sangwan Vs. Bar Council of India & Ors.**

## NOTIFICATION

No: 3041 of 2024 RG/LP

Dated: 12-12-2024

In continuation to the High Court of Jammu & Kashmir and Ladakh Notification No. 2807/RG/LP dated 20.11.2024, it is hereby notified that:

**"All the advocates enrolled on the Roll of Bar Council of Jammu and Kashmir** are hereby directed to submit **afresh** Verification Forms in terms of Certificate and Place of Practice (Verification) Rules, 2015, along with self attested copies of Certificate of Enrolment, Educational qualification certificates comprising of Matriculation/ Date of Birth Certificate (Secondary School), 10+2 (Senior Secondary School), Graduation, if applicable, LL.B/BA LLB Degree and two Demand Drafts each for Rs. 100/- (total Rs. 200) in favour of Secretary, Bar Council of Jammu and Kashmir before the concerned Principal District and Sessions Judge and Registrar Judicial High Court Wing Jammu/Srinagar respectively by or before 31.12.2024".

**Note:**

- i) **Applications complete in all respects shall only be entertained.**
- ii) **Concerned Registrar Judicials' and Principal District & Sessions Judge's shall forward the consolidated data as per Annexure-A in Excel Format on e-mail address: [lpsection31@gmail.com](mailto:lpsection31@gmail.com).**

By Order

  
(Shahzad Azeem)  
Registrar General

No: 55511-61/RG/LP

Dated: 12-12-2024

**Copy forwarded to the: -**

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh
2. Secretary to Hon'ble Mr. Justice \_\_\_\_\_  
..... for information of His/Her Lordship.

3. Registrar Judicial High Court Wing Srinagar/Jammu for information and necessary action & with request to display the same on the Notice Board for information of all concerned and furnish the requisite information to this office in consolidated data on prescribed format in Excel Format.
4. All Principal District and Sessions Judges, UT of J&K and UT of Ladakh for information and necessary action with request to display the same on the Notice Board in the District Court Premises and Courts under their jurisdiction for information of all the concerned and furnish the requisite information to this office in consolidated data on prescribed format in Excel Format.
5. Registrar Central Administrative Tribunal/Special Administrative Tribunal, Srinagar/Jammu
6. Secretary, Bar Council of India, New Delhi.
7. President, High Court Bar Association Jammu/Srinagar  
.....for information and necessary action.
8. President District Bar Association \_\_\_\_\_  
.....for information and necessary action.
9. Director Information, J&K Jammu/Srinagar with the request to get the notification published in two Daily Newspapers Greater Kashmir/Excelsior & daily Newspaper having wide circulation in U.T of Ladakh.
10. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
11. CPC, High Court of J&K and Ladakh, Jammu for uploading on the official website.
12. In-Charge Library, High Court of J&K and Ladakh, Jammu/Srinagar for information and keeping record of the same.
13. Office file.

  
(Registrar General)

## Annexure-A

1	2	3	4	5	6	7	8		9			10			11			12			13	14	15	16	
									Matric			10+2			Graduation			LLB/BA. LLB							
S No	Name of the advocate with /Parentage/ Address (Permanent/Pre sent)	Mobile No/Email	Date of Birth	Gender	Enrollment No. Dated	Absolute/ Dated Provisional Valid upto	Place of Practice	Name of Bar Association of which the applicant is a member	Year of Passing	Roll No	Name of Board	Year of Passing	Roll No	Name of Board	Year of Passing	Roll No	Name of University	Year of Passing	Roll No	Name of University	Whether applicant after enrollment joined any Govt. or Semi-Govt/Private Service, if so, full particulars thereof	Whether applicant after enrollment joined any business as a full partner/ sleeping partner , if so, full particulars thereof	Whether applicant, after enrollment has incurred any disqualification under section 24(A) of the Advocates' Act, If so, certified copy of the judgment/order be attached	Whether applicant at present is facing any disciplinary proceedings/c onvicted in any criminal proceedings or not, if so, particulars be given	

**(Name of Authority)**  
**Seal & Signature**

Form - A

Column - I

Application for issuance of certificate of practice

[See Rule 8.3 of B. C. I. Certificate and Place of Practice (Verification) Rules, 2015]

To,

The Secretary,  
Bar Council of \_\_\_\_\_  
\_\_\_\_\_  
\_\_\_\_\_

Passport size  
Photograph  
of Advocate

Sub.: Application for issuance of Certificate of Practice (\_\_\_\_/\_\_\_\_/\_\_\_\_)

Sir,

I hereby apply to the \_\_\_\_\_ (name of the State Bar Council) for issuance of certificate of practice.

My full particulars are as follows: -

1. Enrolment Number on the Roll \_\_\_\_\_
2. Date of Enrolment \_\_\_\_\_
3. Name of the Advocate \_\_\_\_\_  
(As given in the Enrolment Certificate)
4. Father's Name \_\_\_\_\_
5. Present Residential Address \_\_\_\_\_  
\_\_\_\_\_  
\_\_\_\_\_
6. Name of Institution & University from where advocate has done his
  - i. Graduation \_\_\_\_\_ year \_\_\_\_\_
  - ii. LL. B. \_\_\_\_\_ year \_\_\_\_\_

7. Office Address with Telephone No. \_\_\_\_\_  
\_\_\_\_\_  
\_\_\_\_\_  
Mobile No./email/Website \_\_\_\_\_  
\_\_\_\_\_
8. Place of Practice \_\_\_\_\_  
(As given in the Application form for enrolment)
9. Present Place of Practice \_\_\_\_\_
10. Date of Birth \_\_\_\_\_
11. Name of Bar Association of which applicant is a member \_\_\_\_\_  
\_\_\_\_\_
12. Whether the applicant, after enrolment, has joined any Government/Semi-Government or Private Service or any other kind of service, if so full particulars be furnished with date of joining of such services \_\_\_\_\_  
\_\_\_\_\_
13. Whether the applicant after enrolment, has joined any business, as a full partner/sleeping partner, if so, full particulars be supplied, with an attested copy of business instrument like Partnership deed, MOU, Agreements etc. \_\_\_\_\_  
\_\_\_\_\_
14. Whether the applicant, after enrolment has incurred any disqualification as mentioned in Section 24-A of the Act, if so, certified copy of judgment/other be attached
15. Whether applicant, at present, is facing any disciplinary proceedings/convicted in any Criminal Proceedings or not, if so, particulars be given. \_\_\_\_\_  
\_\_\_\_\_
16. Delay, if any, in submitting the application form, reasons to be given \_\_\_\_\_  
\_\_\_\_\_  
\_\_\_\_\_
17. Process fee/Late fee/Penalty  
₹: \_\_\_\_\_ by way of Demand Draft No. \_\_\_\_\_  
Date \_\_\_\_\_ / Account Payee Cheque No. \_\_\_\_\_  
Dated \_\_\_\_\_ or Cash.  
Paid to \_\_\_\_\_ on \_\_\_\_\_

18. Place where the Advocate intends to cast his vote

i. In Bar Council Elections \_\_\_\_\_

ii. In Bar Association Elections \_\_\_\_\_

Name of the Bar Association \_\_\_\_\_

Place \_\_\_\_\_

19. Any other information, applicant wants to submit about his distinctions.

20. If the Advocate is not a member of any Bar Association (registered and recognized by the concerned State Bar Council), the reason for not being a Member of Bar Association \_\_\_\_\_  
\_\_\_\_\_  
\_\_\_\_\_

20.a. Whether the Advocate intends to become the Member of Bar Association in Future.  
(Put a "X" Mark)

Yes  No

I verify that the information/particulars furnished by me are true and correct to the best of my knowledge and nothing has been kept concealed therein.

I am also submitting herewith Column-II and III of this Form "A".

Date:

**Full Signature of the  
Advocate**

**Note: - One additional passport size photograph is attached/sent herewith.**

Form - A

Column - II

[See Rule 8.4 (ii) of B. C. I. Certificate and Place of Practice (Verification) Rules, 2015]

I \_\_\_\_\_ aged \_\_\_\_\_  
son of \_\_\_\_\_ resident of \_\_\_\_\_

\_\_\_\_\_ enrolled as a  
advocate on the roll of \_\_\_\_\_  
(name of the State Bar Council) vide certificate of enrolment dated and No. \_\_\_\_\_  
do hereby solemnly  
affirm and declare as follows: -

1. That after having obtained Certificate of enrolment from the \_\_\_\_\_  
(name of the Bar Council) under Section 22 of the Advocates Act, I have not left practice in law.
2. That I usually practice at \_\_\_\_\_ and I intend to cast my vote
  - i. In the elections of the State Bar Council at \_\_\_\_\_
  - ii. In the elections of Bar Association \_\_\_\_\_  
(Name and Place of Bar Association)

(This clause 2(ii) shall not apply to those advocates who do not intend to be the members of any Bar Association)

3. That since my enrolment as an advocate, I have not switched over to any other profession/services/business and that thereafter, I am doing practice in law.

Date:

Full Signature of the  
Declarant-Advocate



Form - A

Column - III (Certification)

[See Rule 8.4 (iv) of B. C. I. Certificate and Place of Practice (Verification) Rules, 2015]

This is to certify that Shri/Mr./Mrs./Ms. \_\_\_\_\_, Advocate  
S/o, W/o, D/o \_\_\_\_\_ is a bona-fide member  
of the Bar practicing usually at \_\_\_\_\_ (name of the  
Bar Association, if any) and he/she has been practicing law since joining this Bar from the  
year \_\_\_\_\_ and has not left such practice and I further certify that the  
particulars disclosed by him/her in the accompanying application are correct to my  
knowledge and belief.

Date:

Full Signature with name  
Authorized Member  
Bar Council of \_\_\_\_\_

Full Signature with name  
President/Secretary  
Bar Association  
(Seal)

**N. B. →** If the certification is made by any authorized member, State Bar Council or Bar Council of India, then the declaration should contain/attach the certified copies of at least 5 Vakalatnamas or any other document/cause list establishing that the advocate has been in practice for last 5 years.

If such proof is not furnished, then the Administrative Committee shall consider the reason (if any) thereof and can pass orders to take an undertaking or affidavit from the Advocate, only after furnishing the affidavit asked by the Administrative Committee of State Bar Council, the application for verification shall be entertained and C. O. P. (Form-B) would be granted.

Form - B  
(for use of office only)

Bar Council of \_\_\_\_\_

Certificate of Practice  
[issued under B. C. I. Certificate and Place of Practice  
(Verification) Rules, 2015]

Scanned  
Photograph  
of Advocate  
with the seal  
of Bar  
Council

C. O. P. No. \_\_\_\_\_ of \_\_\_\_\_

This is to certify that Shri/Mr./Mrs./Ms. \_\_\_\_\_  
S/o, W/o, D/o \_\_\_\_\_

R/o \_\_\_\_\_ PS \_\_\_\_\_

dated \_\_\_\_\_ is an advocate enrolled in the Bar Council of  
\_\_\_\_\_. His enrolment number is \_\_\_\_\_  
dated \_\_\_\_\_ and his normal place of practice is \_\_\_\_\_.

He is entitled to cast his vote for the election of Bar Council of \_\_\_\_\_ at  
\_\_\_\_\_ (Place) and in the elections of Bar Association of \_\_\_\_\_  
\_\_\_\_\_ (name & place of Bar Association, if applicable).

This certificate of practice is valid for a period of 5 years from the date of its issuance.

Date:

Chairman/Vice-Chairman  
Authorized Signatory  
(Seal of the State Bar Council)  
(Full Signature)

Form - D

Bar Council of \_\_\_\_\_

Photograph  
of Advocate

Identity Card

I. Card No. \_\_\_\_\_

1. Name \_\_\_\_\_

2. Father's Name \_\_\_\_\_

3. Enrolment No., Year & date \_\_\_\_\_

4. Address \_\_\_\_\_

Email ID \_\_\_\_\_

Telephone/Mobile No. \_\_\_\_\_

5. Normal Place of Practice \_\_\_\_\_

6. Date of expiry of I-Card \_\_\_\_\_

7. Place where Advocate is entitled to vote in elections of State Bar Council  
\_\_\_\_\_

8. Place/name of Bar Association (if any) where Advocate is entitled to vote in election  
of Bar Association \_\_\_\_\_

Date:

**Chairman/Vice-Chairman  
Authorized Signatory  
(Seal of the State Bar Council)  
(Full Signature)**

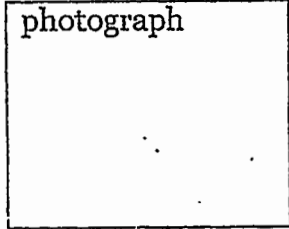
**FORM E**

**FOR SENIOR ADVOCATES & ADVOCATES ON RECORD IN SUPREME COURT OF INDIA**

(See Rule 5(a) of the Bar Council of India Certificate and Place of Practice (Verification), Rules 2015)

To,

The Secretary,  
Bar Council of -----  
-----  
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Name: \_\_\_\_\_  
\_\_\_\_\_

Father's Name \_\_\_\_\_

Enrolment No. and Date \_\_\_\_\_

Email Id: \_\_\_\_\_

Place where the Sr. Advocate/AOR intends to cast his vote in the elections of State Bar Council: \_\_\_\_\_

Name/Place of Bar Association where the Senior Advocate/A.O.R. casts his vote: \_\_\_\_\_

Signature  
Designation & Seal of the authorized  
signatory of S.C.B.A./A.O.R. Association

Signature of Senior Advocate/  
A.O.R.

Date: \_\_\_\_\_